

HC rejects plea for probe into Hmar men's deaths

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GUWAHATI: The Gauhati high court has dismissed a petition seeking probe into alleged custodial deaths of three men from the Hmar community in Assam in July last year.

The petition filed in August 2024 by a family member each of the deceased men, Lalung-gawi Hmar, Lalbiekung Hmar and Joshua Lalringson, alleged that the three who were arrested by Cachar district police on July 16, 2024, were killed "in cold blood" by Assam Police a day later.

The police said that the three youngsters died of gunshot wounds suffered during an encounter between militants and the police when it had gone to recover more weapons.

In its order on Monday, the high court said that the matter is being investigated separately by the National Human Rights Commission (NHRC), and another probe by an additional SP from Hailakandi district had "endorsed" the police version.

Taking note of the police affidavit that the petitioners should wait for the outcome of the NHRC probe, the court dismissed the petition.

Final warning to BMC over Govandi manual scavenging

NHRC says will be 'constrained to issue a coercive process' against Civic body after repeated failure to respond to notices

Dipti Singh
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Two years after a Mumbai resident blew the whistle on manual scavenging in Govandi, the National Human Rights Commission (NHRC) has issued a final reminder to the Brihanmumbai Municipal Corporation (BMC) and senior city authorities, warning that failure to respond will invite coercive action.

The case began in April 2023 when labourers were allegedly found cleaning gutters with bare hands in Shivaji Nagar-Baiganwadi. The complaint was filed by Faiyaz Alam Shaikh, Convenor of the Govandi Citizens Welfare Forum.

Despite the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013, which outlaws such practices, the NHRC noted that BMC-appointed contractors engaged workers without protective gear — a clear human

rights violation.

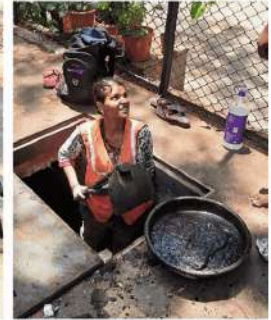
In May 2024, the Commission issued a show-cause notice to the BMC's M/East ward, asking why compensation of Rs 50,000 per worker should not be granted to the victims. A reminder followed in December 2024. To date, however, neither the civic body nor the ward officials have filed a response.

On September 16, 2025, the NHRC warned that if a reply is not submitted by October 24, 2025, it would be "constrained to issue a coercive process." It also directed the Mumbai Police and the District Magistrate to provide the names and addresses of the affected workers. The NHRC letter noted: "From perusal of the records, it also transpires that names of the victim manual scavengers are not mentioned in the report submitted earlier by the authorities."

Speaking to Mirror, Shaikh, who is also President of the NGO Govandi New Sangam Welfare Society, said:



"For over two years, we have been raising concerns about workers being forced to clean gutters with bare hands under BMC contracts. Yet, there has been no accountability, only a trail of forwarded files and silence. The real responsibility lies with officials who approved contractors without safeguards, enabling this blatant violation of law. This is



Sanitation workers cleaning gutters with bare hands

not just negligence, it is a systemic nexus between civic authorities and contractors, resulting in gross human rights violations. If action is not taken, residents' groups will approach the courts and stage protests at BMC Headquarters to demand justice." He added that the NHRC's reference to "coercive process under Section 13" means it can compel BMC officials to respond, similar to court powers.

This is not the first time the civic body has been pulled up. Earlier this year, NHRC's instructions on manual scavenging complaints in Mumbai were misdirected to the wrong

department, delaying enforcement. Last year, too, Mumbai's human rights body demanded accountability over similar cases. Activists allege that illegal and unsafe practices have been normalised in some of the city's poorest neighbourhoods.

Reacting to the notice, Ujwal Ingole, the newly appointed Assistant Municipal Commissioner of M/East ward, said: "This appears to be a serious matter and I will need to discuss it with my seniors. I am not aware of the details of the case yet, but since the NHRC has taken it up, I will review it carefully and see what steps can be taken."

Case against Thimarody based on SIT complaint

MANGALURU, DHNS: The Belthangady police have registered a case against activist Mahesh Shetty Thimarody under various sections of the Arms Act following a complaint by the Special Investigation Team (SIT) investigating the Dharmasthala mass burial case.

According to SP Dr Arun K,

on August 26, the SIT officers, armed with a court-issued search warrant, conducted a search in the house of Thimarody at Ujire in the presence of five witnesses, staff, SOCO officials, and SIT officials.

During the raid, several items were seized and presented before the court for further legal action. "Based

on the SIT officials' complaint regarding the recovery of one firearm and two talwars, a case has been registered," the police said.

Following the recovery, the SIT officer submitted a complaint to the SP regarding the materials found at Mahesh Shetty's residence. After verification, on September 16,

the Belthangady police registered a case under Sections 25(1)(1-A) and 25(1)(1-B)(a) of the Arms Act, 1959. Further investigation is in progress, said SP. Meanwhile, Thimarody has reportedly submitted a detailed complaint to the National Human Rights Commission (NHRC) regarding the alleged police excesses,

political targeting and gross violation of fundamental rights in connection with a case filed against him.

He appealed to the NHRC to constitute an independent, high-level inquiry committee to investigate all four FIRs registered against him in Brahmavar, Karkala, and Belthangady police stations.

Deccan Chronicle

Karnataka: Activist Mahesh Shetty Thimarody Moves NHRC Over Police Excess

<https://www.deccanchronicle.com/southern-states/karnataka/karnataka-activist-mahesh-shetty-thimarody-moves-nhrc-over-police-excess-1904263>

17 September 2025

Mangaluru: Social activist and Rashtriya Hindu Jagravedike founder Mahesh Shetty Thimarody has petitioned the National Human Rights Commission (NHRC), alleging police excesses, political targeting, and what he termed “a gross violation of fundamental rights.”

In a memorandum submitted on September 13, Thimarody claimed that FIRs were filed against him and his supporters after he publicly criticised BJP national general secretary B.L. Santosh and spoke on issues related to Dharmasthala. He said an FIR (Crime No. 177/2025) was registered at Brahmavar police station on August 16, accusing him of defamation.

“My questions were grounded in facts and constitutional concerns. Yet, instead of public discourse, the state machinery was weaponised against me,” he stated.

He alleged that after the FIR, police repeatedly served notices at his home and resorted to intimidation. “On August 21, seven jeeps and two vans with senior officers and television crews surrounded the house. This was not law enforcement. It was public humiliation as punishment for dissent,” he said.

Thimarody further claimed that fabricated FIRs were registered in Belthangady, Karkala, and other places against him, his family, and villagers, including one case filed while he was in judicial custody. He also alleged that his supporters, mostly daily wage workers, were facing financial and legal harassment through repeated summons and cases.

The activist, who has long campaigned for justice in the 2012 rape and murder of a PU student, alleged attempts to extort him from Dakshina Kannada by linking him to communal unrest “despite no such history.”

Thimarody urged the NHRC to order a high-level inquiry into the FIRs, declare them fabricated and politically motivated, and recommend their withdrawal. He also sought disciplinary and criminal action against senior police officials, protection for his family and supporters, and reforms to prevent misuse of criminal law against activists.

“This is not just my fight,” he wrote. “If the state machinery can treat an activist like me this way, what happens to the voiceless poor?”

Principal Correspondent with Deccan Chronicle, specializes in covering Coastal and North Karnataka districts. His expertise lies in Political Analysis, and he holds a profound interest in human interest stories, history and culture. Offering extensive coverage, Gururaj explores various facets, including politics, environment, archaeology, civic issues, education as well as crime.

Deccan Herald

Karnataka Activist Mahesh Shetty Booked Under Arms Act, Cites Vendetta

<https://www.deccanherald.com/india/karnataka/mangaluru/activist-mahesh-shetty-booked-under-arms-act-alleges-political-vendetta-3733252>

Naina J A DHNS Last Updated : 18 September 2025, 00:25 IST

Mangaluru: Belthangady police have registered a case against activist Mahesh Shetty Thimarody under various sections of the Arms Act, following a complaint by the Special Investigation Team (SIT).

According to DK SP Dr Arun K, on August 26, SIT officers, armed with a court-issued search warrant, conducted a search at Mahesh Shetty Thimarody's residence in Ujire village.

The search was carried out in the presence of pancha witnesses, police staff, SOCO officials, and SIT personnel. During the raid, several items were seized and later presented before the court for further legal action.

Following the recovery, the SIT officer submitted a complaint to the DK SP detailing the materials found at Mahesh Shetty's residence. After due verification, on September 16, Belthangady police registered a case under Sections 25(1)(1-A) and 25(1)(1-B)(a) of the Arms Act, 1959. The investigation is ongoing, said the SP.

Thimarody Submits Complaint to NHRC

Meanwhile, Mahesh Shetty Thimarody has reportedly submitted a detailed complaint to the National Human Rights Commission (NHRC), alleging police excesses, political targeting, and gross violations of fundamental rights in connection with the case filed against him.

He appealed to the NHRC to constitute an independent high-level inquiry committee to investigate all four FIRs registered against him across Brahmavar, Karkala, and Belthangady police stations. Thimarody urged the commission to declare these FIRs fabricated and politically motivated, and recommend their immediate withdrawal. He also sought disciplinary and criminal action against the responsible officers.

Further, Thimarody requested the NHRC to ensure safety and protection for him, his family, and his karyakartas. He called on the commission to recommend urgent reforms to the Government and Home Ministry to prevent misuse of criminal law as a tool to silence activists and political dissenters.

Vartha Bharati

Mahesh Shetty Thimarody writes to NHRC; alleges police excess, political targeting

<https://english.varthabharati.in/karavali/mahesh-shetty-thimarody-writes-to-nhrc-alleges-police-excess-political-targeting>

Vartha Bharati | 17-09-2025 | 22:26:00 IST

Mangaluru: Social worker and activist Mahesh Shetty Thimarody has filed a complaint before the National Human Rights Commission (NHRC) alleging gross police excess, political targeting, and violation of his fundamental rights. In a letter dated September 13, 2025, he sought an independent inquiry into a series of FIRs registered against him and his supporters, accusing the police of intimidation, fabrication of cases, and acting under political pressure.

Thimarody, who is the founder of Rāhstriya Hindu Jagravedike and Praja Prabhuthva Vedike, said that while he has faced harassment for decades due to his activism, the incidents of the last month represent a direct assault on dissent, freedom of speech, and lawful protest. He reminded the Commission that he has been consistently fighting for justice in the Sowjanya gang rape and murder case for the last 13 years, during which time he has endured threats, harassment, and false cases, all meant to silence him.

According to him, the present chain of events began when he questioned how a temple in Dharmasthala, long regarded as a Hindu spiritual centre, was transferred to private individuals who now describe it as a Jain institution while enjoying political support from BJP leaders. He said his remarks, given in a byte to a YouTube news channel, were based on facts and constitutional concerns. However, instead of public debate, the police registered a case against him. On August 16, 2025, an FIR (Crime No. 177/2025) was filed at Brahmavara Police Station, accusing him of making defamatory remarks against BJP leader B.L. Santosh. Thimarody said the complainant had no direct involvement in the issue and alleged that the state machinery was misused to target him.

He recalled that soon after the FIR, notices were served at his house. When he sought 15 days' time to appear before the authorities, no reply came. Instead, on August 21, 2025, seven police jeeps, two vans, and a civil vehicle carrying senior officers and media crews stormed his residence. The move, he said, was designed not to uphold the law but to publicly humiliate him. Villagers and family members pleaded with the police but the officers insisted on arresting him. To avoid escalation, he declared he would appear voluntarily. Along the way from Ujire to Brahmavara, people lined the roads raising slogans of "Justice for Sowjanya."

Thimarody alleged that even then harassment continued. A vehicle carrying three of his young supporters accidentally collided with the vehicle of the ASP. Instead of treating it as a minor mishap, police exaggerated it as an intentional attack. The youths, aged 18, 21, and 25, were detained at Karkala Station, and senior officers were allegedly pressured to frame them under attempt-to-murder charges. He said probationary ASP Harsha

Priyamvada was even heard instructing officials to book the youths under IPC 307, exposing the casual and dangerous misuse of penal provisions.

He further stated that despite his critical blood pressure levels, doctors' recommendations for hospital custody were ignored. He was denied both regular and interim bail on the grounds of past cases, most of which he claimed were already closed or politically motivated. Villagers and supporters who had gathered at his residence during the police action were booked in FIR No. 94/2025 for obstructing police duty. Others who appeared at Belthangady Police Station, including a human rights activist, were booked in FIR No. 100/2025. He said he was also named in this FIR even though he was already in judicial custody, calling it a clear fabrication.

Thimarody recounted another incident where his nephew overheard a PSI from Brahmavara telling a Circle Inspector that there was "high-level pressure to arrest Mahesh Shetty and block his bail." On realising he had been overheard, the Inspector hurriedly shifted the conversation into his chamber. According to him, this was evidence of political orchestration behind the police actions.

He said his supporters, most of them daily wage workers, are now facing multiple false cases, repeated summons, court hearings, and unbearable legal costs. Their only role, he claimed, was standing with him in demanding justice for Sowjanya and questioning the misuse of religious institutions. He added that there has been pressure on the Assistant Commissioner to extern him from Dakshina Kannada district by falsely linking him to communal unrest, even though he has no communal history. Out of 24 FIRs against him, he said 16 have already been dismissed and the remaining eight are baseless and directly connected to his activism on the Sowjanya case and the mass burial discoveries in Dharmasthala.

In his petition, Thimarody appealed to the NHRC to conduct an independent inquiry into the cases registered against him and his supporters, declare them fabricated and politically motivated, and recommend their withdrawal. He also sought disciplinary and criminal action against officers whom he named, protection for himself, his family, and supporters, and reforms to prevent misuse of criminal law to silence activists and dissenters.

Concluding his appeal, he said this was not just one man's fight but a larger struggle for democratic rights. "I write this letter not as one man's plea, but as the cry of hundreds who lined the roads chanting 'Justice for Sowjanya.' If the state machinery can treat an activist like me this way, what happens to the voiceless poor?" he wrote, adding that if the Commission does not act now, the message will be that constitutional rights are mere illusions and dissent is a punishable offence.

Deccan Chronicle

NHRC Member Seeks Road Map for Polavaram Project-Affected Families

<https://www.deccanchronicle.com/southern-states/andhra-pradesh/nhrc-member-seeks-road-map-for-polavaram-project-affected-families-1904336>

Andhra Pradesh DC Correspondent 17 September 2025 8:04 PM

Member Vijaya Bharati reviews compensation, directs report on displaced families

Vijayawada: National Human Rights Commission (NHRC) member S. Vijaya Bharati called on AP Chief Secretary K. Vijayanand at his camp office here on Wednesday and sought a detailed road map on the measures taken and those proposed for the benefit of Polavaram project-affected families.

The member held a review with the Chief Secretary on the plight of people who lost their lands to the construction of the Polavaram project, the compensation already paid, and the pending payments. She also discussed issues faced by those affected by the Gundlakamma project and other related concerns.

The member directed that a road map be submitted both to the state government and the NHRC.

Meanwhile, the Chief Secretary instructed officials to prepare and submit a report to the NHRC as well. (Source : Deccan Chronicle)

The New Indian Express

Multiple human remains found at Dharmasthala

The Special Investigation Team reportedly recovered human remains at five locations in the forest near the bathing area of Dharmasthala temple.

<https://www.newindianexpress.com/states/karnataka/2025/Sep/18/multiple-human-remains-found-at-dharmasthala>

Express News Service | Updated on: 18 Sep 2025, 7:35 am

2 min read

MANGALURU: The Special Investigation Team (SIT), probing alleged mass burials in Dharmasthala village, reportedly recovered human remains at five locations in the forest patches of Banglegudde, near the bathing area of Dharmasthala temple, during a search operation on Wednesday.

Sources said a rope, walking stick, identity card and poison bottle were recovered during the search. This follows a recent video statement by Vittal Gowda, the uncle of Sowjanya — the 17-year-old girl who was raped and murdered in 2012.

Thimarody approaches human rights panel

Vittal Gowda claimed in the video that he has seen multiple human remains, including those of a child, on the surface during a mahazar on August 31.

Gowda was taken for spot inspection (mahazar) there after a key witness-complainant told the investigators that the human skull that he submitted earlier to the police was unearthed by Gowda from the Banglegudde forest.

The witness-complainant, a sanitation worker at the Dharmasthala temple, was the first to complain to the police that he had buried a large number of bodies of victims of rape and violence in Dharmasthala village over 20 years ago.

On Wednesday, a team of over 50 personnel, including members of the SIT, Scene of Crime Officers and staff from the forest and revenue departments, resumed the search operation. The teams, divided into five groups, began the operation around 11.30 am and continued till 6.30 pm, carrying salt sacks, PVC pipes, buckets and other materials into the forested area.

Sources said the newly discovered sites were located in close proximity to the area where the previous mahazar was conducted with Vittal Gowda's assistance. The operation was carried out under tight security and without allowing the media to access the spot.

While sources confirmed the recovery of human skeletal remains, they did not disclose as to how many individuals the remains could belong to. They said only a forensic report can establish the number of victims, their age and cause of death.

Thimarody booked under Arms Act

The Belthangady police registered a case against activist Mahesh Shetty Thimarody under various sections of the Arms Act following a complaint filed by the investigating officer of the Special Investigation Team (SIT).

Dakshina Kannada SP Arun K said that on August 26, the SIT officers, armed with a warrant, searched Thimarody's house at Ujire village, and seized several items. The SIT officer later submitted a complaint to the SP.

After verification, on Tuesday, the Belthangady police registered a case under Sections 25(1)(1-A) and 25(1)(1-B)(a) of the Arms Act at the Belthangady Police Station.

Thimarody, meanwhile, filed a complaint with the National Human Rights Commission, alleging police excesses, political targeting, and gross violation of fundamental rights in connection with a case filed against him at the Brahmavar police station.

Hans India

Dharmasthala case: SIT resumes excavation operation; collects bones, soil

<https://www.thehansindia.com/amp/karnataka/dharmasthala-case-sit-resumes-excavation-operation-collects-bones-soil-1007345>

The Hans India | Update: 2025-09-17 22:00 IST

Mangaluru (Karnataka): In a major development the Special Investigation Team (SIT) probing the Dharmasthala murder case resumed excavations on Wednesday at Banglegudde region in Dharmasthala temple town and collected bones and soil from the suspected burial spots.

A team of 50 to 60, including SIT officers, Scene Of Crime Officers (SOCO) and others are monitoring the excavation work carried out by the civic workers.

The team has taken a sack of salt, five to six plastic PVC pipes, boxes and other materials to the spot.

Sources confirmed that the team has found bones and some denim cloth at the new burial spots.

The team has collected bones and soil samples from the spots and continued the excavation operation amid rain.

The excavation work is being carried out between the 11th and 12th burial sites. The development has assumed significance as SIT Chief Pronab Mohanty had met Chief Minister Siddaramaiah on Tuesday and briefed him about the progress of the investigation.

The excavation is being carried out based on the statement made by Vittal Gowda, a close relative of Soujanya, who was allegedly kidnapped, gang raped and killed in Dharmasthala.

Vittal Gowda had claimed that he had seen a pile of bones of children and bodies being buried in Dharmasthala. The SIT has launched excavation operations in this background.

Meanwhile, activists approached the Supreme Court on Tuesday, calling for urgent judicial oversight in the case.

The Supreme Court has been urged to take suo motu cognisance of the alleged mass burials in Dharmasthala, after disturbing revelations were made by sanitation worker C.N. Chinnayya, known as 'mask man', who reported decades-long secret burials linked to alleged crimes and sexual assaults.

Advocate Rohit Pandey has formally appealed to the Chief Justice of India to place the SIT under the supervision of a Retired Supreme Court Judge for transparent and independent investigation and ensure immediate exhumation and forensic examination of all visible remains at Banglegudde and other identified sites under judicial oversight.

The petition stated, "On July 3, 2025, Chinnayya's formal complaint and sworn affidavit triggered a Special Investigation Team (SIT) probe, leading to exhumations and the recovery of human remains and victims' belongings substantiating grave allegations.

"The National Human Rights Commission visited Dharmasthala in August, corroborating witness threats and intimidation faced by Chinnayya and his family.

"Despite consistent testimonies from villagers and public admissions by a Senior Karnataka Cabinet Minister on September 13, confirming the magnitude of mass burials as resembling a "battlefield," subsequent SIT efforts face obstruction due to high-level pressure, risking suppression of further exhumations."

Lawyers representing victims now report harassment and intimidation by local police, threatening justice and the independence of legal counsel. Witnesses and families are under severe threat, raising concerns about a breakdown in rule of law in Karnataka, the petition alleged.

Meanwhile, Mahesh Shetty Thimarody, one of the activists raising his voice against temple authorities has formally submitted a detailed complaint to the National Human Rights Commission alleging "systematic police harassment, abuse of power, and malicious criminal prosecution aimed at silencing my voice and dismantling citizen-led movements."

Times of India

SIT searches Banglegudda, skeletal remains reportedly found

<https://timesofindia.indiatimes.com/city/mangaluru/sit-searches-banglegudda-skeletal-remains-reportedly-found/articleshow/123952247.cms>

TNN | Sep 17, 2025, 11.06 PM IST

Mangaluru: The Special Investigation Team (SIT) probing the alleged mass burial case in Dharmasthala reportedly recovered skeletal remains from the forested region of Banglegudda during a search operation on Wednesday.

SIT officials declined to comment on the search.

A team of more than 50 personnel was split into groups, and they began the search operation around 11:30 am, which continued for seven hours despite rain.

SPs Jitendra Kumar Dayama and C A Simon were present during the search operation.

Vittal Gowda, the uncle of Sowjanya, who was murdered in 2012, had claimed that multiple human remains were found at Banglegudda in Dharmasthala.

In a video that went viral recently, he alleged that human remains were found during a spot mahazar conducted by the SIT. Besides human remains, articles used for 'vamachara' (black magic) were also found at the spot, he claimed.

The SIT, on Sept 10, revisited Banglegudda. SIT sources confirmed that skeletal remains were found at Banglegudda, at a spot shown by Vittal Gowda. He was questioned by SIT in connection with the skull that was deposited by complainant Chinnayya, who was remanded in judicial custody. He is currently lodged in Shivamogga jail.

Sources said a rope, walking stick, identity card and a bottle of a poison were found during the search.

Case filed against activist

Belthangady police have registered a case against activist Mahesh Shetty Thimarody under various sections of the Arms Act, following a complaint by the SIT.

Dakshina Kannada SP Arun K said on Aug 26, the SIT officers, powered by a search warrant, raided Thimarody's house in Ujire village.

Thimarody, meanwhile, has filed a complaint with the National Human Rights Commission, claiming police excesses, political targeting, and gross violation of his fundamental rights in connection with a case filed against him at the Bramhavar police station.

One firearm and two swords were recovered from Thimarody's house.

Ten News

Dharmasthala case: SIT resumes excavation operation; collects bones, soil

<https://tennews.in/dharmasthala-case-sit-resumes-excavation-operation-collects-bones-soil/>

On Sep 17, 2025

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The team has taken a sack of salt, five to six plastic PVC pipes, boxes and other materials to the spot.

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The team has collected bones and soil samples from the spots and continued the excavation operation amid rain.

The excavation work is being carried out between the 11th and 12th burial sites. The development has assumed significance as SIT Chief Pronab Mohanty had met Chief Minister Siddaramaiah on Tuesday and briefed him about the progress of the investigation.

The excavation is being carried out based on the statement made by Vittal Gowda, a close relative of Soujanya, who was allegedly kidnapped, gang raped and killed in Dharmasthala.

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–IANS

mka/rad

Patrika

धर्मस्थल मंदिर में रेप पीड़िताओं को दफनाने के मामले में नया मोड़, खुदाई के दौरान मिली हड्डियां और कपड़े

<https://www.patrika.com/national-news/dharmasthala-case-bones-and-clothes-found-during-excavation-19953178>

भारत | Himadri Joshi | Sep 17, 2025

कर्नाटक के धर्मस्थल मंदिर में रेप पीड़िताओं के शव जलाने और दफनाने के मामले में एक नया मोड़ आ गया है। इसमें जांच टीम को नई खुदाई वाली जगह से कुछ हड्डियां और कपड़े मिले हैं। मामले की जांच कर रही विशेष जांच दल (एसआईटी) टीम ने बुधवार को शहर के बंगलेगुड्डे क्षेत्र में फिर से खुदाई शुरू की है। खुदाई के दौरान 50 से 60 लोगों की टीम मौके पर मौजूद रही। इसमें एसआईटी अधिकारी, फॉरेंसिक टीम और अन्य अधिकारी शामिल हैं। इन सभी लोगों ने कर्मचारियों द्वारा किए जा रहे खुदाई के काम की निगरानी की।

टीम ने हड्डियां और मिट्टी के नमूने एकत्र किए

सूत्रों के अनुसार, आज जिन नई जगहों पर खुदाई की गई वहां से टीम को हड्डियां और कुछ डेनिम का कपड़ा मिला है। टीम ने स्पॉट से हड्डियां और मिट्टी के नमूने एकत्र कर लिए हैं और बारिश के बीच भी खुदाई का काम जारी रखा है। फिलहाल इस मामले का खुलासा करने वाले व्यक्ति द्वारा बताई गई 11वीं और 12वीं जगह पर खुदाई का काम चल रहा है। जांच टीम के प्रमुख, प्रणब मोहंती, ने मंगलवार को ही राज्य के मुख्यमंत्री सिद्धारमैया से मुलाकात की थी और उन्हें जांच की प्रगति के बारे में जानकारी दी थी।

Janta Se Rishta

धर्मस्थल मामले में SIT ने खुदाई अभियान फिर से शुरू किया

<https://jantaserishta.com/local/karnataka/sit-resumes-excavation-in-shrine-case-4270839>

Tara Tandi 17 Sept 2025 6:56 PM

Mangaluru मंगलुरु: धर्मस्थल हत्याकांड की जाँच कर रही विशेष जाँच टीम (एसआईटी) ने बुधवार को धर्मस्थल मंदिर नगरी के बंगलेगुड्डे क्षेत्र में एक बड़े घटनाक्रम में खुदाई फिर से शुरू की और संदिग्ध कब्रगाहों से हड्डियाँ और मिट्टी एकत्र की। एसआईटी अधिकारियों, अपराध स्थल अधिकारियों (एसओसीओ) और अन्य सहित 50 से 60 लोगों की एक टीम नगर निगम कर्मचारियों द्वारा किए जा रहे उत्खनन कार्य की निगरानी कर रही है। टीम नमक की एक बोरी, पाँच से छह प्लास्टिक पीवीसी पाइप, बक्से और अन्य सामग्री घटनास्थल पर ले गई है।

सूत्रों ने पुष्टि की है कि टीम को नए दफन स्थलों पर हड्डियाँ और कुछ डेनिम कपड़ा मिला है। टीम ने घटनास्थल से हड्डियाँ और मिट्टी के नमूने एकत्र किए हैं और बारिश के बीच उत्खनन कार्य जारी रखा है। उत्खनन कार्य 11वें और 12वें दफन स्थलों के बीच किया जा रहा है। यह घटनाक्रम इसलिए महत्वपूर्ण है क्योंकि एसआईटी प्रमुख प्रणब मोहंती ने मंगलवार को मुख्यमंत्री सिद्धारमैया से मुलाकात की थी और उन्हें जाँच की प्रगति से अवगत कराया था। Also Read - कर्नाटक के मंत्री MB पाटिल ने बेंगलुरु में रोल्स-रॉयस इनोवेशन सेंटर का किया उद्घाटन यह खुदाई सौजन्या के एक करीबी रिश्तेदार विट्ठल गौड़ा के बयान के आधार पर की जा रही है, जिनका कथित तौर पर धर्मस्थल में अपहरण, सामूहिक बलात्कार और हत्या कर दी गई थी। विट्ठल गौड़ा ने दावा किया था कि उन्होंने धर्मस्थल में बच्चों की हड्डियों और शवों का ढेर दफनाया हुआ देखा था। इसी पृष्ठभूमि में एसआईटी ने खुदाई अभियान शुरू किया है। इस बीच, कार्यकर्ताओं ने मंगलवार को सर्वोच्च न्यायालय का दरवाजा खटखटाया और मामले में तत्काल न्यायिक निगरानी की मांग की। Also Read - यूनियन बैंक से धोखाधड़ी मामले में ईडी ने दाखिल की चार्जशीट 'मास्क मैन' के नाम से मशहूर सफाई कर्मचारी सी.एन. चिन्नय्या द्वारा कथित अपराधों और यौन हमलों से जुड़े दशकों पुराने गुप्त दफनाने की सूचना देने के बाद, सर्वोच्च न्यायालय से धर्मस्थल में कथित सामूहिक दफनाने का स्वतः संज्ञान लेने का आग्रह किया गया है। वकील रोहित पांडे ने औपचारिक रूप से भारत के मुख्य न्यायाधीश से पारदर्शी और स्वतंत्र जाँच के लिए एसआईटी को सर्वोच्च न्यायालय के एक सेवानिवृत्त न्यायाधीश की निगरानी में रखने और न्यायिक निगरानी में बंगलेगुड्डे और अन्य चिन्हित स्थलों पर सभी दिखाई देने वाले अवशेषों की तत्काल खुदाई और फॉरेंसिक जाँच सुनिश्चित करने की अपील की है। Also Read - PM मोदी ने कार्यभार संभालने के बाद स्वच्छ प्रशासन दिया: कर्नाटक के नेता प्रतिपक्ष आर अशोक याचिका में कहा गया है, "3 जुलाई, 2025 को, चिन्नय्या की औपचारिक शिकायत और शपथ पत्र के आधार पर एक विशेष जाँच दल (एसआईटी) ने जाँच शुरू की, जिसके परिणामस्वरूप शवों को निकाला गया और मानव अवशेष तथा पीड़ितों का सामान बरामद किया गया, जिससे गंभीर आरोपों की पुष्टि हुई।" "राष्ट्रीय मानवाधिकार आयोग ने अगस्त में धर्मस्थल का दौरा किया, जिसमें चिन्नय्या और उनके परिवार को गवाहों द्वारा दी जा रही धमकियों और डराने-धमकाने की पुष्टि हुई।" "ग्रामीणों की लगातार गवाही और 13 सितंबर को कर्नाटक के एक वरिष्ठ कैबिनेट मंत्री द्वारा सार्वजनिक रूप से स्वीकारोक्ति के बावजूद, जिसमें सामूहिक दफनाने की भयावहता

को "युद्धक्षेत्र" जैसा बताया गया था, बाद में एसआईटी के प्रयासों को उच्च-स्तरीय दबाव के कारण बाधाओं का सामना करना पड़ा, जिससे आगे के उत्खनन कार्यों के दमन का जोखिम पैदा हो गया।" पीड़ितों का प्रतिनिधित्व करने वाले वकील अब स्थानीय पुलिस द्वारा उत्पीड़न और धमकी की रिपोर्ट कर रहे हैं, जिससे न्याय और कानूनी सलाहकार की स्वतंत्रता को खतरा है। याचिका में आरोप लगाया गया है कि गवाह और परिवार गंभीर खतरे में हैं, जिससे कर्नाटक में कानून के शासन के पतन की चिंता बढ़ रही है। इस बीच, मंदिर प्राधिकारियों के खिलाफ आवाज उठाने वाले कार्यकर्ताओं में से एक महेश शेटी थिमरोडी ने राष्ट्रीय मानवाधिकार आयोग में औपचारिक रूप से एक विस्तृत शिकायत प्रस्तुत की है, जिसमें आरोप लगाया गया है कि "मेरी आवाज को दबाने और नागरिक-नेतृत्व वाले आंदोलनों को खत्म करने के उद्देश्य से व्यवस्थित पुलिस उत्पीड़न, सत्ता का दुरुपयोग और दुर्भावनापूर्ण आपराधिक मुकदमा चलाया जा रहा है।"

Hindustan Times

Gauhati HC dismisses plea seeking probe into alleged custodial deaths of 3 Hmar men

<https://www.hindustantimes.com/india-news/gauhati-hc-dismisses-plea-seeking-probe-into-alleged-custodial-deaths-of-3-hmar-men-101758118695452.html>

By Utpal Parashar | Updated on: Sept 17, 2025 07:48 pm IST

The petition alleged that the three, who were arrested by the Cachar district police on July 16, were killed “in cold blood” by the Assam Police a day later

Guwahati: The Gauhati High Court has dismissed a petition seeking a probe into the alleged custodial deaths of three men from the Hmar community in Assam in July last year.

The petition, filed in August 2024 by three family members of the deceased — Lalunggawi Hmar, Lalbiekung Hmar, and Joshua Lalringson — alleged that the three, who were arrested by the Cachar district police on July 16, were killed “in cold blood” by the Assam Police a day later.

Police said the three were arrested with weapons on July 16, after which they informed officers about additional arms meant for subversive activities along the Assam–Manipur border. The next day, police took them to recover the weapons when they were allegedly attacked by unidentified individuals. The three sustained injuries in the crossfire and died on their way to the hospital.

Following the deaths, Hmar groups from Assam and Manipur accused the police of staging the encounter.

In the petition, the family members of the deceased urged the High Court to order a probe by a senior police officer from outside Assam and direct the state government to pay ₹1 crore in compensation to each of the three youths’ families.

A high court bench comprising Justices Kalyan Rai Surana and Susmita Phukan Khaund said on Monday that the matter is being investigated by the National Human Rights Commission (NHRC), and a separate probe by the Hailakandi Additional Superintendent of Police had “re-endorsed” the police version of events.

“At this juncture, this court is of the opinion that it cannot be pre-empted that the investigating agency will conduct the investigation in a partisan manner and screen the police officials involved in extrajudicial killings,” the court said in its order, which HT has seen.

“It would be advisable to the petitioners to await for the view of the NHRC. In the wake of the foregoing discussions, petition is hereby dismissed,” it added.

The court said that digital evidence and submissions like pen drives containing videos of the arrest and other details were “carefully considered,” but it was not clear if a charge sheet had been filed by the police in connection with the case or if the investigation was still underway.

“This court refrains from commenting on the digital evidence as the investigation is presumably still under progress,” the order read.

It said the petitioners were at liberty to file an appropriate application “if they are still aggrieved on the culmination of the aforementioned cases.”

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Gauhati HC dismisses plea seeking probe into alleged custodial deaths of three Hmar men

The National Human Rights Commission had in March disposed of the matter based on a magisterial inquiry conducted by an Assam Civil Service officer.

<https://scroll.in/latest/1086685/gauhati-hc-dismisses-plea-seeking-probe-into-alleged-custodial-deaths-of-three-hmar-men>

Scroll Staff | 3 hours ago

The Gauhati High Court on Monday dismissed a petition seeking an investigation into the alleged custodial deaths of three men from the Hmar community in Assam's Cachar district.

Lallungawi Hmar, Lalbeikkung Hmar and Joshua were killed in an alleged gunfight with the police on July 17, 2024, a day after they were arrested on the suspicion of being militants.

The killings had triggered outrage in Assam and neighbouring Manipur.

Hmar groups had sought an investigation into the incident.

The families of the men had in August 2024 filed a petition in the High Court seeking an independent investigation into the alleged custodial deaths.

They had sought an independent director general of police from outside Assam or a senior police officer, independent of the Assam Police and the state government, to be appointed as the investigating officer.

In its order on Monday, a bench of Justices Kalyan Rai Surana and Susmita Phukan Khaund said that the investigation into the incident had been referred to the National Human Rights Commission and an additional superintendent of police in Hailakandi district.

"At this juncture, this court is of the opinion that it cannot be pre-empted that the investigating agency will conduct the investigation in a partisan manner and screen the police officials involved in extrajudicial killings," the court added.

The bench also said that the petitioners were at liberty to file an appropriate application if they were still "aggrieved on the culmination of the investigation".

"It is not clear at this juncture, if charge sheet has been laid against erring officials, or if investigation is still under progress," the court observed.

The bench added that it will not comment on the digital evidence as the investigation was "presumably still under progress".

In March, the National Human Rights Commission had disposed of the matter based on a magisterial inquiry conducted by an Assam Civil Service officer. This was contrary to the rights panel's guidelines, which mandate a judicial inquiry into suspected custodial deaths.

A lawyer observing the case, who did not want to be identified, told Scroll that the family of the three men had moved the court because they did not trust the Assam government to conduct a fair investigation into the alleged custodial killings.

The court "accepts that the post-mortem does reveal torture, and shots fired from point-blank range, thus, establishing the possibility of cold-blooded murder by the police", the lawyer said.

"But it finds it unfathomable as to why the state would kill random people and asks the family of the deceased to trust the investigation, and wait for the NHRC to complete the inquiry," the lawyer added.

The lawyer said that the order displayed the "unconstrained trust" that the judiciary had in the executive to investigate itself.

"However, there is nothing on record to suggest that government has done anything to hold that trust," the lawyer told Scroll. "On the contrary, the government's story is entirely different, which makes them an interested party to the act."

The lawyer added that the case had been filed in July 2024 and that the court had reserved its judgement for three months.

"[The court] could have at least called for the progress of the investigation," the lawyer said.

The National Human Rights Commission closing the matter based on a magisterial inquiry conducted by an executive officer violated a Supreme Court direction and the panel's own rules that allegations on custodial deaths should be looked into by a judicial officer, the lawyer said.

The case

During the proceedings in the court, the petitioners told the bench that the three men had been arrested from the Ganga Nagar area in Cachar's Krishnapur Road.

"At least six police personnel present, tied their hands behind their backs and took them to the police station and detained them," the court order on Monday quoted the petitioners as having claimed.

They added that the men were intercepted from an auto rickshaw. "It is alleged that the three arrested men were taken out of the police station sometime in the night or early in the morning of [July 17, 2024] and killed by the Assam Police in cold blood," the petitioners had alleged.

Hours after the deaths, Assam Chief Minister Himanta Biswa Sarma had said on social media that the three men were suspected militants who were killed in a gunfight with the Cachar Police. He added that the police recovered three rifles and a pistol from them.

The police had later claimed that they had first arrested the three men before taking them to the Bhuban Hills area, where another group of suspected militants were reportedly hiding with a huge cache of arms.

According to the police's statement, as their personnel and the three suspected militants reached the hills, the second group of suspected militants opened fire at them.

"The apprehended militants wearing bulletproof jackets and helmets sustained on their persons," read the statements.

They were taken to a hospital, where the police said they were soon declared dead.

However, the Hmar Students' Association and the Hmar Inpui, the apex body of the Hmar tribe in the North East, alleged that the three men were "arbitrarily detained, taken to an undisclosed location and then brutally shot dead under circumstances that defy all principles of justice and human rights".

The Hmar Students' Association had said that the persons who died were not militants but "village volunteers who valiantly defended the Kuki-Zomi-Hmar villages against Meitei militants".

The term "village volunteers" has been used for armed civilians guarding villages since the ethnic clashes broke out between the Kuki-Zo-Hmars and Meiteis communities in neighbouring Manipur in May 2023.

"The Assam Police's claim of an encounter is riddled with inconsistencies and contradicted by compelling video evidence, which exposes the fabricated nature of their account," the student body had alleged.

Sentinel Assam

Guwahati: Meeting on leprosy awareness held in city

A meeting on leprosy awareness and prevention was convened on Tuesday at the Kamrup Metropolitan Deputy Commissioner's office, chaired by Dr. Pradipta Kumar Nayak, Special Monitor (Leprosy) of NHRC

<https://www.sentinelassam.com/amp/story/cities/guwahati-city/guwahati-meeting-on-leprosy-awareness-held-in-city>

Sentinel Digital Desk | Published:17th Sep, 2025 at 10:05 AM

STAFF REPORTER

GUWAHATI: A meeting on leprosy awareness and prevention was convened on Tuesday at the Kamrup Metropolitan Deputy Commissioner's office, chaired by Dr. Pradipta Kumar Nayak, Special Monitor (Leprosy) of the National Human Rights Commission (NHRC).

The session was attended by Kamrup Metropolitan Deputy Commissioner Sumit Sattawan, District Development Commissioner Parijat Bhuyan, along with senior officials from the Health Department and other related departments. The discussions focused on ensuring that persons affected by leprosy receive timely benefits under the government's free healthcare schemes. Officials stressed that early detection of the disease, followed by prompt treatment, can enable full recovery and help prevent disabilities.

It was further highlighted that leprosy diagnosis and free treatment services are available at all government health centres across the district. Globally, more than 10 million patients have undergone multidrug therapy and been cured of the disease.

Calling for coordinated action, Dr. Nayak urged all departments to carry out their respective responsibilities in spreading awareness. He emphasized that with collective effort, a leprosy-free society can be achieved.

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As India cracks down on refugees, it is betraying its long commitment to international solidarity

We should give them an opportunity to access education, health services and to find ways so they can contribute to our country.

<https://scroll.in/article/1086661/as-india-cracks-down-on-refugees-it-is-betraying-its-long-commitment-to-international-solidarity>

Nandita Haksar

11 hours ago

The Indian media has seen the refugee issue only as a source of occasional human interest stories, describing the plight of refugees and their struggles for survival. It is only recently that refugees have featured in the headlines in India when they became a political issue in the violence in Manipur. Then came the horrific story of a group of Rohingyas taken by the Indian authorities and thrown into the sea. This time the story made the front pages.

However, the arrests and detentions of the Rohingyas cannot be seen in isolation from the issue of refugee protection in India. It has to be seen in the context of national and international political developments – namely the rise of religious right political movement that has weaponised immigration and refugee issues for furthering their political agenda.

It is in this context we must see the latest arrests of the African refugees living in Malviya Nagar in Delhi. For the past week or more the police, often in plain clothes, have been picking up refugees from Sudan, Yemen, Somalia and, after taking their biometrics, sending them to infamous detention facility in Haryana called Lampur Seva Sadan.

The police have been picking up the men, leaving the women and children on their own, refugees say. Most of the women do not work, which leaves them very vulnerable.

Yousif Haroun, a refugee from Sudan who has an identity card from the United Nations High Commission for Refugees, has sent several desperate emails to the UNHCR informing them of the recent arrests from Malviya Nagar. But they have offered no other advice than to tell him to lie low and change his mobile number.

Haroun has taken the advice and has been staying in different hospitals. But the police has barged into his home, where his wife with two very small children are living. These raids have left them traumatised. One child is barely two years old and the other is a baby of six months.

A young Yemeni refugee man said he was taken and beaten by the police. He asked them why he was beaten, they said he had come illegally to India. The police do not respect the identity cards issued by the UNHCR. The Yemeni man told the police that

they should think of the Indians who are living in Africa because if news of these arrests goes to Africa there would be a reaction against Indians there.

The refugees from Africa say they face racialism on daily basis, One woman from Somalia said when they buy vegetables, they sell for higher prices and they find it difficult to rent accommodation. Many refugees had found ways of getting false Aadhaar cards, which allowed them to send their children to school, to access banking services, receive money from their relatives abroad through Western Union and get licences for two- wheelers.

However, refugees are now unable to get Aadhar cards. Under the new Immigration and Foreigners Act, 2025, hospitals and schools are obliged to report if anyone foreigner without a valid visa comes to their institution.

The police have also been visiting Vikaspuri and settlements around the area in Delhi where there is a concentration of refugees from Myanmar. They have barged into churches and threatened the refugees but so far not arrested any.

Some refugees in Delhi , such as Cynthia, a single mother with three children, had got sponsorships to the US. But their hopes of a a stable future were dashed when the US President Donald Trump stopped all refugee sponsorship programmes.

Yousif Haroun has applied to Australia for a humanitarian visa and has a receipt. But now he wonders what will happen if the police arrest him and detain him. What will happen to his young family?

Yousif Haroun's family.

What struck me about Haroun is his calm dignity and the way he spoke without anger and hatred. It reminded me of another Sudanese family who were sitting outside the UNHCR office protesting. I was there also protesting on World Refugee Day in June. As I handed over a memo to the UNHCR, I shouted at the police, saying I was ashamed of the way Indians were treating refugees. I heard a calm voice behind me say, "But we do not hate India. That is why we came here for protection."

Yes, the African refugees came to India because of our reputation built over the years through the Non-Aligned Movement and in the days when international solidarity and friendship were the cornerstones of our foreign policy.

The National Human Rights Commission, which has been entrusted with the task of drafting a law to protect refugees in India, has not done its job. The UNHCR offers no succour to the refugees, not even offering basic financial assistance or food for children as it used to. Indian civil society is not concerned.

Haroun and other refugees who came to India in the hope of receiving a warm welcome will leave either with bitter memories of the racial and communal prejudice they faced as African Muslims. They live with unbearable stress and anxiety levels.

There is an alternative to these arrests and pushbacks of refugees: a law that protects refugees and at the same time has a way of documenting them. Giving them an opportunity to access education, health services and to find ways so they can contribute to our country. These refugees can become bridges of friendship and solidarity.

If we continue these arrests, detentions and deportations we will definitely create a situation when there will be a build-up of anti-India feelings and resentment and the Indian diaspora will and is already facing the consequences.

Nandita Haksar is a lawyer and author. Her most recent book, co-authored with Soe Myint, is *Military Rule in Burma (1988-2024): Story of Mizzima Media: Born in Exile, Banned in Myanmar*.

Jansatta

जावरी मंदिर मामले में सीजेआई गवई की टिप्पणी पर भड़के यूजर ने कहा- 'दैवीय न्याय धीरे होता है मगर होता जरूर है'

एडवोकेट विनोद जिंदल नाम के यूजर ने मुख्य न्यायाधीश बीआर गवई को पत्र लिखा है और इसकी एक कॉपी राष्ट्रपति द्रौपदी मुर्मू को भी भेजी गई है।

<https://www.jansatta.com/trending-news/people-reacted-on-social-media-to-cji-br-gavai-comment-go-and-ask-god-to-act-himself/4145433/>

September 17, 2025

सुप्रीम कोर्ट ने याचिका को प्रचार हित याचिका बताते हुए, मध्य प्रदेश में यूनेस्को की विश्व धरोहर खजुराहो मंदिर परिसर के हिस्से जावरी मंदिर में भगवान विष्णु की सात फुट की मूर्ति के पुनर्निर्माण और पुनर्स्थापना के निर्देश देने की मांग वाली याचिका को खारिज कर दिया। मुख्य न्यायाधीश बीआर गवई ने याचिकाकर्ता से कहा, "जाओ और देवता से ही कुछ करने के लिए कहो। तुम कहते हो कि तुम भगवान विष्णु के कट्टर भक्त हो। तो जाओ और अभी प्रार्थना करो। यह एक पुरातात्विक स्थल है और एसआई को अनुमति वगैरह देनी होगी। माफ करना।" सीजेआई की इस टिप्पणी के बाद लोगों ने सोशल मीडिया पर प्रतिक्रियाएं दी हैं।

एडवोकेट विनीत जिंदल नाम के यूजर ने सीजेआई की टिप्पणियों को वापस लेने की मांग की है। उन्होंने एक्स पर पोस्ट कर लिखा, "सनातन धर्म का अनुयायी होने के नाते, मैंने भारत के माननीय मुख्य न्यायाधीश, न्यायमूर्ति बी.आर. गवई को एक पत्र भेजकर भगवान विष्णु और हिंदू भावनाओं को ठेस पहुंचाने वाली उनकी टिप्पणियों को तत्काल वापस लेने की मांग की है। पत्र की एक प्रति भारत के माननीय राष्ट्रपति को भी भेजी गई है। राष्ट्रपति भवन यह सुनिश्चित करने के लिए कि इस मामले पर राष्ट्रीय ध्यान दिया जाए। मुझे आशा है कि सर्वोच्च न्यायालय और भारत के राष्ट्रपति इसे गंभीरता से लेंगे और भारत में हर धर्म की गरिमा को बनाए रखेंगे।"

एनएचआरसी के सदस्य ने महाभारत का श्लोक किया पोस्ट

एनएचआरसी के सदस्य प्रियंक कानूनगो ने महाभारत का एक श्लोक पोस्ट करते हुए कहा, "उक्त्वा नस्मि दुर्बुद्धिं मंदं दुर्योधनं पुरा। यतः कृष्णस्ततो धर्मो यतो धर्मस्ततो जयः॥ यह श्लोक जो सर्वोच्च न्यायालय के प्रतीक चिह्न पर है वह महाभारत से लिया गया है श्लोक में जिन भगवान "कृष्ण" का उल्लेख है वे भगवान "विष्णु" के ही अवतार हैं। खैर भोले का भगवान होता है, वो सब देख रहे हैं।

पत्रकार राहुल शिवशंकर ने सीजेआई गवई की टिप्पणी पर प्रतिक्रिया देते हुए कहा, "असंवेदनशीलता? एक हिंदू भक्त द्वारा जावरी मंदिर में भगवान विष्णु की खंडित मूर्ति की पुनर्स्थापना के लिए अदालत से निर्देश मांगने की याचिका पर, मुख्य न्यायाधीश बीआर गवई ने कहा, "जाओ और भगवान से ही कुछ करने के लिए कहो। तुम कहते हो कि तुम भगवान विष्णु के कट्टर भक्त हो। तो जाओ और अभी प्रार्थना करो।"

लोगों ने दी प्रतिक्रियाएं

पत्रकार नूपुर जे शर्मा ने कहा, "हम विष्णु से अपनी मूर्ति पुनः स्थापित करने का अनुरोध करेंगे, लेकिन आइए भारत को हिंदू राष्ट्र और धर्मग्रंथों को संविधान घोषित करें। एक तरफ हटें और हिंदुओं को स्वयं और अपनी

सभ्यता की भूमि पर शासन करने दें। धर्मनिरपेक्षता के सुविधाजनक मुखौटे के पीछे छिपकर आस्था के निर्णायक न बनें।”

डिजाइनर और एंटरप्रेन्योर सावित्री मुमुक्षु ने सीजेआई की टिप्पणी पर कहा, “इस नव-बौद्ध मुख्य न्यायाधीश पर तुरंत महाभियोग चलाओ! कल्पना कीजिए कि एक मुख्य न्यायाधीश इतना असभ्य और असंवेदनशील हो। क्या उनमें इतनी हिम्मत है कि वे किसी मुस्लिम, ईसाई, बौद्ध या सिख आवेदक की आस्था का इतना खुलेआम मजाक उड़ा सकें? ये ढोंगी सोचते हैं कि वे हमारे देवताओं का मजाक और अपमान करके बच निकलेंगे क्योंकि हिंदू सड़कों पर उतरकर अपनी शक्ति का प्रदर्शन नहीं करते। वे “जाओ और देवता से ही कुछ करने को कहो” कहकर हमारे श्री विष्णु का खुलेआम मजाक उड़ा रहे हैं। मुख्य न्यायाधीश से क्या चाहते हैं, यह सोच-समझकर कहें – आपका अनादर सोए हुए भगवान विष्णु को जगा सकता है और जब वे वास्तव में इस स्थिति के बारे में कुछ करने का फैसला करेंगे, तब आपको अपने जन्म का पछतावा होगा। विनाश काले विपरीत बुद्धि।”

स्वाति गोयल शर्मा ने कहा, “क्या कोई न्यायाधीश, मुख्य न्यायाधीश तो क्या, किसी दरगाह के जीर्णोद्धार की मांग करने वाले याचिकाकर्ता को दरगाह के जीर्णोद्धार के लिए पीर से दुआ मांगने को कहेगा? पिछले महीने ही सुप्रीम कोर्ट ने भारतीय पुरातत्व सर्वेक्षण (एएसआई) को दिल्ली में आशिक अल्लाह दरगाह और बाबा फ़रीद की चिल्लागाह की मरम्मत की निगरानी करने का निर्देश दिया था, हालाँकि उसने उनकी कब्रों पर जीर्णोद्धार के लिए दुआ मांगने पर कोई टिप्पणी नहीं की थी।”

मोहन दास पाई ने कहा कि किसी भी जज को धार्मिक भावनाओं को ठेस पहुंचाने का अधिकार नहीं है। उन्होंने पोस्ट कर लिखा, “बेहद चौंकाने वाला बयान। एक मुख्य न्यायाधीश द्वारा अपने पद की गरिमा को ठेस पहुंचाना अनुचित है। किसी भी न्यायाधीश को नागरिकों की धार्मिक भावनाओं को ठेस पहुंचाने का अधिकार नहीं है।”

प्रोफेसर डॉ. लावण्या वेमसानी पीएच.डी ने एक्स पर पोस्ट कर लिखा, “सर्वोच्च न्यायालय के न्यायाधीश अतीत में छोटे-मोटे मामलों में भी सुनवाई करते रहे हैं। और यह मुख्य न्यायाधीश के अधिकार क्षेत्र में आता है कि वह सरकार को एएसआई के प्रशासनिक ढांचे की जांच के लिए एक समिति गठित करने का निर्देश जारी करें। इसे अंग्रेजों के अधीन स्थापित उपनिवेशवादी शासन व्यवस्था के अधीन रहने की आवश्यकता नहीं है। अमेरिका के संग्रहालय संग्रहालयों में मूर्तियों की पूजा की अनुमति दे रहे हैं – उदाहरण के लिए, न्यूयॉर्क के मेट संग्रहालय में विष्णु की मूर्ति की सप्ताहांत में पूजा की जाती है।”

सीजेआई को जिम्मेदार एजेंसी को निर्देश देने अधिकार था- एडवोकेट दीपिका शर्मा

एडवोकेट दीपिका शर्मा ने सीजेआई गवई की टिप्पणी को लेकर कहा, “एक न्यायाधीश को सर्वोच्च न्यायालय में पदोन्नत किया जाता है, जो अनुसूचित जाति का प्रतिनिधित्व सुनिश्चित करने की इच्छा से प्रभावित एक कदम है। जब अदालतें न्याय के बारे में कम और प्रतिनिधित्व के हथकंडों के बारे में अधिक सोचने लगती हैं तो यही परिणाम होता है। मैंने कुछ महीने पहले पूछा था, क्या हिंदू उन न्यायाधीशों से न्याय की उम्मीद कर सकते हैं जो खुद को हिंदू धर्म विरोधी विचारधाराओं और व्यक्तित्वों से जोड़ते हैं? इस सवाल का जवाब आज मिल गया है।

सीजेआई को जिम्मेदार एजेंसी को निर्देश देने या उसकी लापरवाही के लिए फटकार लगाने का अधिकार था, लेकिन उन्होंने जो करना चुना वह हिंदू आस्था और हिंदू देवी-देवताओं में भक्ति का मजाक उड़ाना था। न्याय की जगह अन्याय कोर्ट से मिलना लगता है बौद्ध को। ये आस्था की आस्था और विश्वास पर आधारित है। जज को ये अधिकार नहीं है कि वो आस्था की आस्था का उपहास करें।”

UPUKLive

मानवाधिकार आयोग का बड़ा आदेश: ज़रीफ मलिक के गौहत्या केस में सच्चाई आएगी सामने!

<https://upuklive.com/states/uttar-pradesh/human-rights-commissions-big-order-will-be-revealed-in-zarif-maliks-cow-slaughter-case-22998.html>

By Yameen Vikat

On: Wednesday, September 17, 2025 8:12 PM

यामीन विकट, ठाकुरद्वारा। मुरादाबाद के किशनपुर गांवड़ी में 25 जुलाई को हुए गौहत्या मामले में पूर्व जिला पंचायत सदस्य ज़रीफ मलिक को आरोपी बनाया गया था। अब उन्होंने खुद को बेकसूर बताते हुए राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी), नई दिल्ली का दरवाजा खटखटाया है। ज़रीफ का कहना है कि उन्हें झूठे मामले में फंसाया गया है। इस शिकायत के बाद आयोग ने मुरादाबाद के एसएसपी को पत्र लिखकर मामले की निष्पक्ष जांच के आदेश दिए हैं। क्या है इस मामले की पूरी सच्चाई? आइए जानते हैं।

ज़रीफ मलिक का दावा: “मैं निर्दोष हूँ”

ज़रीफ मलिक ने मानवाधिकार आयोग को बताया कि वह एक सामाजिक कार्यकर्ता हैं और ग्राम पंचायत चुनाव से पहले उनकी छवि को खराब करने के लिए उन्हें इस झूठे मामले में फंसाया गया। उन्होंने आयोग के सामने दावा किया कि जिस समय गौहत्या का कथित मामला हुआ, वह अपने स्कूल में मौजूद थे। इसका सबूत देते हुए उन्होंने सीसीटीवी फुटेज भी पेश की, जिसमें वह उस समय स्कूल में दिखाई दे रहे हैं। ज़रीफ का कहना है कि यह पूरा मामला उनकी प्रतिष्ठा को नुकसान पहुंचाने की साजिश का हिस्सा है।

मानवाधिकार आयोग का सख्त रुख

राष्ट्रीय मानवाधिकार आयोग ने इस मामले को गंभीरता से लिया है। आयोग की एक समिति, जिसकी अध्यक्षता सदस्य प्रियांक कानूनगो कर रहे हैं, ने मुरादाबाद के एसएसपी को पत्र भेजा है। इस पत्र में साफ कहा गया है कि मामले की निष्पक्ष और गहन जांच की जाए। आयोग ने पुलिस को चार सप्ताह के भीतर पूरी जांच करके एक विस्तृत रिपोर्ट सौंपने का निर्देश दिया है। अब सबकी नजर इस बात पर है कि पुलिस की जांच में क्या सच सामने आएगा।

Hindustan

गोकशी के आरोपी ने ली मानवाधिकार आयोग की शरण

Moradabad News - कोतवाली क्षेत्र के किशनपुर गांवड़ी में 25 जुलाई को गोहत्या के आरोपी पूर्व जिला पंचायत सदस्य जरीफ मलिक ने खुद को निर्दोष बताते हुए राष्ट्रीय मानवाधिकार आयोग से न्याय की गुहार लगाई है। आयोग ने एसएसपी को...

<https://www.livehindustan.com/uttar-pradesh/moradabad/story-former-district-panchayat-member-seeks-justice-from-human-rights-commission-in-cow-slaughter-case-201758114011127.amp.html>

Wed, 17 Sept 2025, 06:30:PM | Newswrap हिन्दुस्तान, मुरादाबाद

कोतवाली क्षेत्र के किशनपुर गांवड़ी में 25 जुलाई को गोहत्या के आरोपी पूर्व जिला पंचायत सदस्य जरीफ मलिक ने खुद को निर्दोष बताते हुए राष्ट्रीय मानवाधिकार से न्याय की गुहार लगाई है, जिसके बाद मानवाधिकार आयोग की गठित समिति ने एसएसपी सतपाल अंतिल को पत्र भेजकर निष्पक्ष जांच के आदेश दिए हैं। मानवाधिकार आयोग ने एसएसपी सतपाल अंतिल को जारी किए गए पत्र में कहा है कि शिकायतकर्ता जरीफ मलिक एक सामाजिक व्यक्ति है। शिकायतकर्ता की ओर से आयोग को बताया कि ग्राम पंचायत चुनाव से पहले उसकी छवि को धूमिल करने के लिए झूठे केस में फंसाया गया है। मानवाधिकार आयोग के सदस्य प्रियांक कानूनगो की अध्यक्षता वाली राष्ट्रीय मानवाधिकार आयोग की गठित समिति ने मामले का संज्ञान लेते हुए एसएसपी को पत्र भेजकर चार सप्ताह के भीतर मामले की निष्पक्ष जांच कराकर आयोग को रिपोर्ट प्रस्तुत करने की बात कही है।

Amar Ujala

Moradabad News: गोकशी के मामले में वांछित पूर्व जिला पंचायत सदस्य पहुंचे राष्ट्रीय मानव अधिकार आयोग आयोग ने एसएसपी से चार सप्ताह में मांगी जांच रिपोर्ट, वहीं हिंदू संगठनों ने सीओ से उनकी शीघ्र गिरफ्तारी की मांग

<https://www.amarujala.com/uttar-pradesh/moradabad/former-district-panchayat-member-wanted-in-cow-slaughter-case-reaches-national-human-rights-commission-thakurdwara-news-c-279-1-mo11005-111181-2025-09-18>

संवाद न्यूज एजेंसी, मुरादाबाद Updated Thu, 18 Sep 2025 02:24 AM IST

ठाकुरद्वारा। शिव नगर पत्थर खेड़ा में गोकशी के मामले में नामजद पूर्व जिला पंचायत सदस्य बुधवार को राष्ट्रीय मानव अधिकार आयोग दिल्ली पहुंच गए। आयोग ने उनके शिकायत पर संज्ञान लेते हुए एसएसपी को नोटिस जारी कर उनकी शिकायत की जांच रिपोर्ट चार सप्ताह के भीतर प्रस्तुत करने को कहा है। उधर बुधवार को हिंदू संगठनों के कार्यकर्ता भी सीओ से मिले। फरार पूर्व जिला पंचायत सदस्य की शीघ्र गिरफ्तारी की मांग की। गांव में 25 जुलाई को ग्रामीणों ने जंगल में कुछ लोगों को गोकशी करते पकड़ा था। इस मामले में पुलिस ने तीन लोगों को मौके से गिरफ्तार किया था। जबकि नामजद चार लोग कोर्ट में समर्पण कर चुके हैं।

आठवें एक तो अभियुक्त अधिवक्ता एवं पूर्व जिला पंचायत सदस्य जरीफ मलिक पुलिस की पकड़ से 50 दिन बाद भी बाहर हैं। जरीफ अहमद ने बुधवार को अपने अधिवक्ता के माध्यम से राष्ट्रीय मानव अधिकार आयोग दिल्ली में याचिका दायर की। जिसमें उन्होंने कहा कि वह एक सामाजिक कार्यकर्ता भी है उन्हें कुछ लोग राजनीतिक रंजिश में गोकशी के झूठे मुकदमे में फंसना चाहते हैं। उनका दावा है कि वह उस दिन अपने कॉलेज में थे। घटना की जगह नहीं गए थे। उनकी शिकायत पर आयोग की पीठ के प्रियांक कानूनगो ने संज्ञान लेते हुए एसएसपी मुरादाबाद को नोटिस जारी करने के लिए आदेश दिए हैं और चार सप्ताह के भीतर शिकायत की जांच रिपोर्ट प्रस्तुत कर आयोग के समक्ष प्रस्तुत करने को कहा है। विहिप के मंत्री पंकज सिंह, शिव नगर मंदिर के महंत बच्चा बाबा भी बुधवार को सीओ गौरव कुमार त्रिपाठी से मिले। उन्होंने कहा कि 50 दिन बाद भी पुलिस जरीफ अहमद को गिरफ्तार नहीं कर सकी है। उन्हें अभी तक आश्वासन ही दिए जा रहे हैं। इसलिए जरीफ अहमद को शीघ्र गिरफ्तार किया जाए। इस पर सीओ ने उन्हें शीघ्र गिरफ्तारी का आश्वासन दिया है। सीओ ने बताया कि जरीफ अहमद की तलाश एसओजी और पुलिस की तीन टीम कर रही है उन्हें उम्मीद है कि उन्हें गिरफ्तार कर लिया जाएगा।

Dainik Bhaskar

अरेरा कॉलोनी में शराब दुकान, जांच करने पहुंचे अफसर:मानव अधिकार आयोग में रहवासियों ने की थी शिकायत; 15 दिन में रिपोर्ट देने को कहा

<https://www.bhaskar.com/local/mp/bhopal/news/liquor-shop-in-arera-colony-officers-arrive-to-investigate-135944474.html>

भोपाल 2 घंटे पहले

भोपाल की अरेरा कॉलोनी में शराब दुकान खुलने के मामले में बुधवार को आबकारी विभाग और जिला प्रशासन के अफसर जांच करने पहुंचे। रहवासियों ने मामले में राष्ट्रीय मानव अधिकार आयोग में शिकायत की थी। इसके बाद आयोग ने 15 दिन में जिम्मेदारों को रिपोर्ट देने को कहा।

जानकारी के अनुसार, 28 जुलाई को आयोग के सदस्य प्रियांक कानूनगो की पीठ ने इस मामले में मानव अधिकार संरक्षण अधिनियम, 1993 की धारा 12 के अंतर्गत संज्ञान लिया था। प्रदेश सरकार को निर्देशित किया गया था कि भोपाल के जिला मजिस्ट्रेट को नोटिस जारी कर शिकायत की जांच कराकर 15 दिन में कार्रवाई प्रतिवेदन प्रस्तुत करें।

जब कोई कार्रवाई नहीं की गई तो 19 अगस्त को फिर से स्मरण पत्र भेजा गया। इस पर आयोग ने आबकारी आयुक्त एवं जिला मजिस्ट्रेट को नोटिस जारी किया। जिसमें 3 अक्टूबर को मानव अधिकार आयोग के दिल्ली स्थित केंद्रीय कार्यालय में प्रतिवेदन सहित उपस्थित होने का आदेश दिया था। इसके बाद बुधवार को आबकारी विभाग मौके पर पहुंचा और रहवासियों के बयान लेना शुरू किए। बयान के दौरान ही रहवासियों ने कहा कि दुकान हटाई जाए। वरना, रहवासी धरना प्रदर्शन करेंगे।

नोटिस के बावजूद कार्रवाई न होना चिंताजनक कांग्रेस प्रवक्ता विवेक त्रिपाठी ने कहा कि आयोग की बार-बार की नोटिस और चेतावनियों के बावजूद जिम्मेदारों ने आज तक कोई कार्रवाई नहीं की। यह लापरवाही नहीं, बल्कि साठगांठ है। कैसे एक ही दीवार के सहारे हॉस्पिटल और शराब दुकान का संचालन किया जा सकता है?

शिकायतकर्ता और रहवासी पूर्णेंद्र शुक्ला ने कहा कि शराब दुकान धार्मिक स्थल और बच्चों के अस्पताल के पास खुलवाना न सिर्फ नियमों का उल्लंघन है, बल्कि रहवासियों के अधिकारों का हनन भी है। लवनीश भाटी ने कहा, यह सब मिलीभगत से हुआ है। रहवासी भूखंड पर व्यावसायिक उपयोग किया जा रहा है।

Yash Bharat

भोपाल: अस्पताल और धार्मिक स्थल के पास शराब की दुकान पर बवाल

<https://yashbharat.co.in/bhopal-chaos-at-liquor-shop-near-hospital-and-religious-place/>

भोपाल, Yash Bharat | September 17, 2025

मानवाधिकार आयोग की सख्ती के बाद जागा प्रशासन

कांग्रेस ने कहा- “शराब माफियाओं से मिलीभगत”, कार्रवाई न होने पर आंदोलन की चेतावनी

भोपाल, यशभारत। भोपाल की पॉश अरेरा कॉलोनी में एक आवासीय भूखंड पर अवैध रूप से चल रही शराब की दुकान-कम-बार अब जिला प्रशासन के लिए सिरदर्द बन गई है। लगातार शिकायतों को अनदेखा करने के बाद, अब यह मामला राष्ट्रीय मानवाधिकार आयोग (NHRC) तक पहुंच गया है, जिसने भोपाल के आबकारी आयुक्त और जिला मजिस्ट्रेट को समन जारी किया है। इस सख्ती के बाद, प्रशासन ने आनन-फानन में हरकत में आते हुए रहवासियों के बयान दर्ज करने शुरू कर दिए हैं।

यह पूरा मामला तब सामने आया जब रहवासियों ने बार-बार शिकायत की कि सोमा ग्रुप द्वारा एक ही दीवार से सटे बच्चों के अस्पताल और एक धार्मिक स्थल के पास शराब की दुकान चलाई जा रही है। महीनों तक कोई कार्रवाई न होने पर, स्थानीय लोग मानवाधिकार आयोग पहुंचे। आयोग ने मामले की गंभीरता को देखते हुए 28 जुलाई 2025 को संज्ञान लिया और जिला मजिस्ट्रेट से 15 दिनों के भीतर कार्रवाई रिपोर्ट (ATR) मांगी। हालांकि, आयोग के निर्देशों और 19 अगस्त को भेजे गए अनुस्मारक (रिमाइंडर) को भी नजरअंदाज कर दिया गया। इसके बाद, आयोग ने कड़ा रुख अपनाते हुए दोनों अधिकारियों को 3 अक्टूबर 2025 को दिल्ली में व्यक्तिगत रूप से पेश होने का आदेश दिया। आयोग के इस सख्त रवैये के बाद, आज आबकारी विभाग ने शिकायतकर्ताओं और अन्य रहवासियों के बयान लिए। सभी ने एकमत से इस अवैध दुकान को तुरंत बंद करने की मांग की और चेतावनी दी कि अगर कार्रवाई नहीं हुई तो वे विभाग के कार्यालय के सामने धरना देंगे।

कांग्रेस का सरकार पर हमला

कांग्रेस प्रवक्ता विवेक त्रिपाठी ने इस पूरे प्रकरण पर प्रदेश सरकार को आड़े हाथों लिया। उन्होंने कहा, “यह बेहद शर्मनाक है कि आयोग की बार-बार की चेतावनी के बावजूद कोई कदम नहीं उठाया गया। यह सिर्फ लापरवाही नहीं, बल्कि शराब माफियाओं के साथ खुली मिलीभगत है।” त्रिपाठी ने सवाल उठाया कि एक ही दीवार से सटे अस्पताल और शराब की दुकान कैसे चल सकती है। उन्होंने आरोप लगाया कि सरकार जनता की सुरक्षा की बजाय माफियाओं के मुनाफे की रखवाली कर रही है।

शिकायतकर्ता पूर्णेंद्र शुक्ला ने इसे नियमों का उल्लंघन और समाज के खिलाफ एक गंभीर अपराध बताया, जबकि लवनीश भाटी ने कहा कि यह सब आबकारी विभाग और प्रशासन की मिलीभगत का नतीजा है।

त्रिपाठी ने चेतावनी देते हुए कहा, “अगर इस दुकान को तुरंत बंद कर, लाइसेंस रद्द नहीं किया गया और दोषी अधिकारियों पर कार्रवाई नहीं हुई, तो कांग्रेस सड़कों पर उतरकर जनता के हित में बड़ा आंदोलन करेगी।”

BW Health

Global Digital Health Summit 2025 In Mumbai To Focus On AI In Healthcare

<https://www.bwhealthcareworld.com/article/global-digital-health-summit-2025-in-mumbai-to-focus-on-ai-in-healthcare-571945>

BW Online Bureau Sep 17, 2025

Over 2,000 delegates representing 193 countries will assemble in Mumbai this week for the Global Digital Health Summit 2025 (GDHS 2025), to discuss artificial intelligence and the digital transformation of healthcare. The three day summit will be held from 19 to 21 September at the Jio World Convention Centre.

Supported by the Ministry of AYUSH, the National Human Rights Commission and the Government of Telangana, the event has been designated as the Official Pre-Summit Event of the AI Impact Summit 2026 by the Ministry of Electronics & IT (MeitY), Government of India. With the theme 'RESET,' GDHS 2025 will explore how digital technologies and AI are reshaping patient care, medical education, health policy and health system delivery worldwide.

The speakers include Dr Vinton G Cerf, Vice President, Google, Dr Joseph C Kvedar, Co-Chair, Global Digital Health Summit and Professor, Harvard Medical School, Dr Ram Charan, global business strategist and bestselling author and cricket legend Ajinkya Rahane, who will share his perspective on health, wellness and the role of digital tools in high-performance lifestyles. Indian government officials, including Vaidya Rajesh Kotecha, Secretary, Ministry of AYUSH, Dr Rajeev Raghuvanshi, Drugs Controller General of India, CDSCO, Government of India and Abhishek Singh, Additional Secretary, MeitY and CEO, IndiaAI Mission (an initiative of MeitY, Government of India), will join global experts to deliberate on the future of healthcare and AI regulation.

The summit will also see the launch of the AI Pyramid framework, a structured model for integrating AI in healthcare; AI Certification for Healthcare, which will equip every delegate with a Level-1 certification along with global CPD credits and policy discussion on ABDM 2.0 and workforce transformation. A dedicated Digital Health Expo will showcase breakthrough technologies and the closing Innovation Awards will recognise pioneers driving change in digital health. "In healthcare, more than 99 per cent of people are used by AI, while only 1 per cent actually use AI. We want to change that, so that every person who attends the summit becomes a creator of AI tools, not just a user & this will become the first summit in the world to train all delegates on Level-1 Certification for Artificial Intelligence" said, Dr Rajendra Pratap Gupta, Summit Chair and former advisor to the Union Health Minister.

By hosting GDHS 2025, India further strengthens its position as a global hub for digital health innovation, policy and partnerships, bringing together policymakers, clinicians, technology leaders, investors and influencers on a common platform.